MINISTRY OF FINANCE
(Deprtment of Revenue)

NOTIFICATION

New Delhi, the 7th December, 2010

G.S.R. 957(E).—In exercise of the powers conferred by clause (ii) of Section 66 of the Prevention of Money Laundering Act, 2002 (15 of 2003) the Central Government, on being satisfied that it is necessary in the public interest to do so, hereby makes the following amendment in the notification of the Government of India, in the Ministry of Finance, Department of Revenue, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 381(E), dated the 27th June, 2006, namely:

In the said notification, after serial number (14) and the entries relating thereto, the following entries shall be inserted, namely:

“(15) Director General of Foreign Trade.”

[Notn. No. 13/2010/FNo. P-12011/02/2009-E.S.]

S. R. MEENA, Under Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 381(E), dated the 27th June, 2006 and subsequently amended vide number G.S.R. 929(E), dated the 29th December, 2009 and G.S.R. 763(E), dated the 15th September, 2010.